

The Minister of Works, Housing and Supply (Shri K. C. Reddy): The information is being collected and will be laid on the Table of the House.

Commercial Services of Radio Ceylon

Shri D. C. Sharma:

3477. Shri Rameshwar Tantia:
Shri Wodeyar:

Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Question No. 1804-A on the 13th September, 1957 and state:

(a) the result of any representations made to the Government of Ceylon about the operations in India of the Commercial Services of Radio Ceylon;

(b) the estimated annual amount of expenditure incurred in India for the remuneration of artists etc. by the commercial service of Radio Ceylon since 1950 year-wise; and

(c) the amount of money remitted annually since 1950 to Ceylon in the form of Foreign Exchange as the earning of the commercial Service from India?

The Minister of Information and Broadcasting (Dr. Keskar):
(a) As already stated in my reply to the question referred to by the Honourable Members no 'representation' or 'protest' has been made to the Government of Ceylon: all that has been done is that the views of the Government of India on the subject have been brought to the notice of the Government of Ceylon.

(b) The Government of India have no information in the matter.

(c) A statement indicating the total amounts permitted to be credited to the account of Government of Ceylon with the State Bank of India in respect of collections of charges for advertisements over the Commercial Services of Radio Ceylon is laid on the table of the Lok Sabha. (See

Appendix VIII, annexure 158). Information regarding the actual amounts credited to the accounts is not, however, readily available, but it may be assumed that the amounts sanctioned have in due course been credited. The total amount collected and credited to Ceylon Government's account is remittable to Ceylon.

Charter of Demands

3478. Shri S. M. Banerjee:
Shri Tangamani:

Will the Minister of Labour and Employment be pleased to state:

(a) whether a 14 points charter of demands was presented to the Prime Minister recently by the bodies of All India Trade Union Congress, Hind Mazdoor Sabha, United Trade Union Congress and certain federations; and

(b) if so, the action taken thereon?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) The demands have been examined in this Ministry. Many of them also concern other Ministries, State Governments. Pay Commission etc and no decision can be taken by this Ministry in such cases. Some of them are unreasonable and also vague

PAPERS LAID ON THE TABLE

STATEMENT CORRECTING ANSWER TO UN-STARRED QUESTION NO. 64.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, I beg to lay on the Table a copy of the Statement correcting the reply given on the 11th February, 1958, to Unstarred Question No. 64 by Shri Shobha Ram regarding exploitation of Uranium Ores.

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Papers laid on the
Table

7 MAY 1958

Calling Attention to
Matter of Urgent
Public Importance

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I do not know if hon. Members understand it. At any rate, I do not understand it. The correction is:

"Please substitute the following for the last line of the Answer to part (b) of the Question: "of 0.1% U308" (Laughter).

[Placed in Library. See No. LT-701/58].

AMENDMENTS TO COFFEE RULES

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of Section 48 of the Coffee Act, 1942, a copy of each of the following Notifications, making certain further amendments to the Coffee Rules, 1955:—

- (1) G.S.R. No. 277, dated the 26th April, 1958.
- (2) G.S.R. No. 278, dated the 26th April, 1958.

[Placed in Library. See No. LT-698/58].

REPORT ON WORKING OF CENTRAL SILK BOARD

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Half-Yearly Administrative Report on the working of the Central Silk Board for the period from 1st April to 30th September, 1957.

[Placed in Library. See No. LT-702/58].

SUMMARY OF PROCEEDINGS OF INDUSTRIAL COMMITTEE ON MINES OTHER THAN COAL MINES

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the Summary of Proceedings of the First Session of the Industrial Committee on Mines other than Coal Mines held at New Delhi on the 17th and 18th April, 1958.

[Placed in Library. See No. LT-703/58].

NOTIFICATION ISSUED UNDER COMPANIES ACT

Shri Satish Chandra: I beg to lay on the Table, under sub-section (3) of Section 641 of the Companies Act, 1956, a copy of Notification No. G.S.R. 279, dated the 26th April, 1958, making certain alterations in Schedule V of the Companies Act, 1956.

[Placed in Library. See No. LT-699/58].

STATEMENT CORRECTING ANSWER TO SUPPLEMENTARY TO S.Q. NO. 1839

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): I beg to lay on the Table a copy of the Statement correcting the reply given on the 25th April, 1958, to a supplementary by Shri H. C. Dasappa on Starred Question No. 1839 regarding Middle Income Group Housing Scheme. [Placed in Library. See No. LT-704/58].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-SECOND REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Twenty-second Report of the Committee on Private Members' Bills and Resolutions.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ACCUMULATION OF KALYAN COTTON

Shri P. R. Patel (Mehsana): Under rule 197, I beg to call the attention of the Minister of Commerce and Industry to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Accumulation of Kalyan variety of cotton with small traders."

The Minister of Commerce (Shri Kanungo): I beg to lay a statement regarding the Calling Attention to accumulation of Kalyan cotton